

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:2987
ANSWERED ON:27.08.2013
KRISHI VIGYAN KENDRA
Bali Ram Dr. ;Rajbhar Shri Ramashankar

Will the Minister of AGRICULTURE be pleased to state:

- (a) the criteria/norms laid down for setting up of Krishi Vigyan Kendra (KVK);
- (b) whether KVK in Unnao district in Uttar Pradesh was set up as per the laid down norms;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) the details of funds allocated to the above KVK during each of the last three years by various Ministries/Departments of the Government;
- (e) whether several irregularities in the functioning of the above KVK has come to the notice of the Government during each of the last three years;
- (f) if so, the details thereof and the action taken by the Government in each of the cases so far; and
- (g) the steps taken/proposed to be taken by the Government for the efficient functioning of this KVK?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FOOD PROCESSING INDUSTRIES (SHRI TARIQ ANWAR)

- (a) The Government has approved the criteria of setting up of one Krishi Vigyan Kendra (KVK) in each of the rural districts and one additional KVK in each of the identified 50 larger districts in the country. The norm for setting up of KVK are that the Organisations applying for sanctioning of Krishi Vigyan Kendra have to provide about 20 ha of good quality cultivable land, preferably in central part of the district, easily accessible, contiguous, encumbrance-free and mortgageable, with other reasonable civic facilities, and having permanent source of water supply for drinking and irrigation purposes.
- (b) & (c): The KVK in Unnao district was sanctioned based on the recommendations of a Site Selection Committee in favour of an NGO, which furnished details of 20 ha. Land in an Agreement to mortgage. However, the NGO has submitted a lease deed signed by three persons and attested by Notary for a total area of 12.875 ha executing the land in favour of the NGO.
- (d) The year-wise and Department/ organization-wise details of funds provided to KVK Unnao during each of the last three years are given in the Annexure.
- (e) A number of complaints have been received alleging various irregularities in the KVK, Unnao.
- (f) & (g): The complaints are related to ownership of land, recruitment of staff and misappropriation of funds in carrying out activities. Based on the complaints received, a fact finding committee was constituted. The Committee after visiting the KVK, Unnao has submitted its report, that is being examined. The NGO has been asked to mortgage the land on which KVK has been sanctioned besides furnishing appropriate Indemnity Bond.